

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1723
ANSWERED ON:07.03.2006
IMPORT OF SPORTS UTILITY VEHICLES
Singh Shri Uday

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the imports of Sports Utility Vehicles (SUVs) and Luxury cars have increased as reported in the `Times of India` dated January 26, 2006;
- (b) if so, the fact and details thereof;
- (c) whether the Government proposes to make necessary changes in the foreign trade policy to check imports of Sports Utility Vehicles and cars; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH)

(a)&(b): Import of vehicles at concessional rate of customs duty under the Export Promotion of Capital Goods Scheme has witnessed an increase as follows:-

Year No. of Vehicles

2002-03	111
2003-04	127
2004-05	236

(c)&(d) A notification No.39(RE-2005)/2004-09 dated 17.1.2006 has been issued amending the provision for import of cars under EPCG Scheme. Henceforth, the `duty saved` amount on all EPCG licences issued in a licensing year for import of motor cars, Sports Utility Vehicles/all purpose vehicles shall not exceed 50% of the average foreign exchange earnings from the hotel, travel & tourism and golf tourism sectors in the preceding three licensing years. However, the parts of motor cars, sports utility vehicles/all purpose vehicles such as chassis etc. cannot be imported under the EPCG Scheme.